

CERNTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA NO. 64/91 IN
OA NO. 833/89

DATE OF DECISION 30.5.91

SHRI BALWANT SINGH

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI P.S. MAHENDRU, COUNSEL

This Review Application has been filed by the respondent in OA No.833/89 seeking review of the judgement dated 4.2.1991 on the ground that the judgement in T.A. No. 319/85 dated 24th September, 1987 had been implemented by the respondents strictly in accordance with the the Tribunal's orders. The old panels dated 30.9.66, 21.11.1968 and 3.2.1977 in respect of Assistant Superintendents (Works) were duly modified as per the said judgement. Similarly the benefit in case of Superintendent Grade Rs. 700-900 was also extended vide Gm(P)'s letter dated 20.3.1988.

The judgement dated 24th September, 1987 had been implemented much before the filing of the fresh OA 833/89 and as such there was no cause of action for filing the fresh OA.

There was no directions in the judgement dated 24th September, 1987 regarding payment of arrears as only proforma promotion was to be given with reference to the junior promoted to the grade of Rs. 550-750 and Rs. 700-900/-

Finally, the applicant Shri Balwant Singh whose case was primarily argued in the above OA was to be paid enhanced salary only from the date he shouldered the higher responsibility.

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We have considered the submissions made by the learned counsel for the respondents (applicant herein the RA) and gone through the records carefully. The scope of the Review Application is very limited as prescribed in Order No. XLVII, Rule (1) of the Code of Civil Procedure. The RA cannot be utilised for advancing fresh or repeating arguments. In the circumstances, the RA is rejected.


(I.K. RASGOTRA)

MEMBER(A) 30/5/91


(AMITAV BANERJI)

CHAIRMAN